

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 54/MP/2014**

Subject : Petition under Section 17 (3) of the Electricity Act, 2003 for amalgamation/merger of Western Region Transmission (Maharashtra) Private Limited and Western Region Transmission (Gujarat) Private Limited with Reliance Infrastructure Limited.

Date of hearing : 22.7.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioners : Reliance Infrastructure Limited and others

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri Buddy Rangnathan, Advocate, RIL  
Shri Naveen Nagpal, RIL  
Shri Hasan Murtaza, RIL  
Shri Rupin Rawat, NKTCL/TTCL

**Record of Proceedings**

Learned counsel for the petitioners submitted that the present petition has been filled under Section 17 (3) of the Electricity Act, 2003 for permission for merger and amalgamation of Western Region Transmission (Maharashtra) Private Limited (WRTML) and Western Region Transmission (Gujarat) Private Limited (WRTGML) in Reliance Infrastructure Limited (RInfra).

2. Learned counsel for the petitioner submitted that RInfra is engaged in the business of generation, transmission, distribution and trading of electricity. Reliance Power Transmission Limited (RETL) is a wholly owned subsidiary of RETL. WRTML and WRTGL are wholly owned subsidiaries of RInfra. Therefore, WRTGL and WRTML are the stepdown wholly owned subsidiaries of RInfra.

3. Learned counsel submitted that the following objects would be achieved on account of merger:

(a) The consolidation of power transmission business by amalgamating WRTGL and WRTML into Infra will lead to synergies of operations and integrate business functions;

(b) As Infra holds the entire share capital of WRTGL and WRTML, it would be in order to consolidate the business of the entities in the manner proposed in this scheme;

(c) Reduce managerial overlaps, which are necessarily involved in running multiple entities;

(d) Reduce administrative cost;

(e) Remove multiple payer inefficiencies; and

(f) Achieving management efficiency.

4. The Commission observed that transmission business being a licenced activity should be kept separate from the other business and directed the petitioner to file its submission on this point.

5. After hearing the learned counsel, the Commission directed to issue notice to the respondents.

6. The Commission directed the petitioner to serve copy of the petition on the respondents by 8.8.2014. The respondents were directed to file their replies by 27.8.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 5.9.2014.

7. The petition shall be listed for hearing on 18.9.2014.

By order of the Commission

Sd/-

(T. Rout)

Chief (Law)